

**HIGH COURT OF JHARKHAND, RANCHI**

General Letter No. 02/2015/R&S

From,

Anil Kumar Choudhary  
Registrar General,  
High Court of Jharkhand,  
Ranchi.

To

All the Sessions Judges of the State of Jharkhand  
Including Judicial Commissioner, Ranchi

Dated, Ranchi the 4<sup>th</sup> August, 2015

Sir

I am directed to say that it has been brought to the notice of the Court that the Judicial Magistrates while dealing with the criminal cases when the accused persons are not appearing in any case even after issuing a warrant of arrest, often consign the case record to the record room after issuing a permanent warrant of arrest without examining any witness of the prosecution, in absence of the absconding accused persons, as has been provided for in Section 299 of the Cr. P. C. and also the case is treated as disposed of.

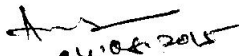
I am, therefore, to request you to direct all the Judicial Magistrates under you to ensure that before consigning the case record in such type of cases to the record room, they must examine the witnesses produced on behalf of the prosecution and record their depositions.

Further, such cases should not be treated as disposed of cases.

In every Judgeship, a list of permanent warrant of arrest issued against all the accused persons containing the address of the absconding accused, be prepared and handed over to the Superintendent of Police in the monthly meeting, by the Sessions Judge with a request to submit a report in writing as to why warrant could not be executed against each of such accused persons, in the next monthly meeting.

The above instructions should be followed by all concerned.

Yours faithfully,

  
04.08.2015  
Registrar General.